

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
QUESTION NO 09.11.2010
ANSWERED ON**

RECOVERY OF OUTSTANDING DUES OF VARIOUS AIRLINES BY AAI .

14

Shri Nand Kumar Sai

Will the Minister of CIVIL AVIATION be pleased to state :-

- (a) whether many scheduled airlines and foreign carriers owe huge amount of money to the Airports Authority of India (AAI);
- (b) if so, the details of outstanding dues of various airlines as on 31 October, 2010, airline-wise;
- (c) the steps taken by the AAI to recover such pending security deposits from various airlines, so far;
- (d) the details of the practices followed internationally in this regard;
- (e) whether various airlines registered in the country have to deposit such similar charges to various airports at the end of October, 2010; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION

(SHRI PRAFUL PATEL)

(a), (b), (c), (d), (e) & (f) A Statement is laid on the Table of the House.

Statement in reply to parts (a), (b), (c), (d), (e) & (f) of the Rajya Sabha Starred () Question No. 14 for 09.11.2010 regarding Recovery of outstanding dues of various airlines by AAI.

(a)& (b) Yes, sir. The details of the outstanding dues as on 30.09.2010 against various Airlines are at Annexure. (c) Generally, airlines pay their dues in time. Airports Authority of India (AAI) obtains security deposit from the private airlines and foreign airlines for the credit facility granted to them. In case of default, the amount is adjusted from the security deposit.

(d) There is no set international practise.

(e) & (f) Bills in respect of aeronautical charges are raised on the airlines on a fortnightly basis and in respect of non-aeronautical charges, bills are raised on a monthly basis. Airlines are required to make payment within the stipulated time period as mentioned in the Bills.